

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.188 of 1992

Date of Decision 1.6.93.

Jaipal Singh .....Petitioner.

Versus

Union of India & others .....Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice Chairman,

Hon'ble Mr.S.R.Adige, Member(A).

For the applicant: Shri T.C.Agarwal, Counsel.

For the respondents: Shri P.H.Ramchandani-Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice Chairman)

The petitioner alleges that he was employed as a Casual Labourer. During the course of employment, he acquired temporary status. He approached this Tribunal with the principal prayer that the respondents may be directed to regularise his services. In a bunch of cases, the leading case being O.A.No.2052/89(Shri Rameshwar & others Vs. Union o f India(Director Doordarshan) decided on 26.4.91, this Tribunal issued a direction to the respondent (Director Doordarshan) to frame a suitable scheme for absorption of the casual labourers within a specified period. We also gave certain other directions in paragraph 11 of the order of the aforesaid O.A.

2. Learned counsel for the petitioner urged that this petition may be disposed of in terms of directions given by this Tribunal in the aforesaid O.A. and the other connected case. We dispose of this application finally in terms of the directions given in paragraph 11 of the order passed in the aforesaid O.A. We, however, make it clear that if and when the scheme comes into force and the petitioner

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is found suitable, his services shall be regularised.

3. With these directions, this application is disposed of finally. No order as to costs.

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(S.R. ADIGE)

MEMBER(A)

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(S.K. DHAON)  
VICE CHAIRMAN (J)

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